

[Sh. Kodikkunil Suresh]

It is important to note that in other States, the High Court is situated either at the capital city of the respective States or at nearby places or additional benches were established. But Kerala has been denied even this facility. Further it is the longstanding demand of the people of South Kerala for establishment of a Bench of the High Court at Trivandrum. Government of Kerala have also made a request to the Central Government for establishing a Bench of the High Court at Trivandrum. But the High Court Bench has not been established so far.

I, therefore, request the Central Government to take urgent steps for setting up a High Court Bench at Trivandrum.

(iii) Need to set up a Bench of High Court of Karnataka in Dharwar.

SHRI K.G. SHIVAPPA (Shimoga): The establishment of a permanent Bench of the High Court of Karnataka in the Northern part of the State has been long cherished aspiration and dream of the people of Karnataka. The present location of the High Court at Bangalore in the Southern most corner of the State is inconvenient for a larger part of the population of the State which is quite away from the capital city. Besides, the quantum and cost of litigation has increased enormously. The people of far-lying northern Karnataka, are, therefore, justifiably urging for the establishment of a permanent Bench of the High Court in their area.

The Karnataka Legislative Assembly and the Council in their Sessions in March, 1992 (On 31st March) have unanimously passed resolution urging the Government of India for an early establishment of a Bench of the High Court in the northern Karnataka area.

In view of the importance of the matter the State is demanding the Union Government for the last several years to set up a permanent Bench of the High Court of Karnataka in the northern part of the State. It has been proposed by the State Government that this should be located at Dharwar.

I, therefore, urge the hon. Minister of Law and Justice to take immediate steps to set up a Bench of High Court of Karnataka in Dharwar.

(iv) Need to increase salary and regularise the regries of extra Departmental employees of Department of posts services.

SHRI P. P. KALIAPERUMAL (Cuddal Ore): I wish to draw the attention of the Government to the sordid conditions of Extra Departmental employees of the Department of Posts.

The total staff strength in the Department of posts is about 6 lakhs. Extra Departmental employees constitute the better half of the total staff strength of this department. They man the services mostly in rural areas. Their strength was 3.05 lakhs as on 31.3.1992.

Their jobs are not permanent, secured or regularised. Their conditions of service are worse than that of casual labourers. Their remuneration is ridiculously low. Each of these employees is being paid at the rate of Rs. 500/- per month. It is pathetic and pitiable. This salary is less than that of minimum wage and living wage. Their salary is inadequate to secure a decent standard of life. They have the basic human right to work and right to adequate means of livelihood.

I, therefore, request the Union Government to consider the grievances of these employees compassionately from the angle of Directive Principles and have their